

ASSAM EDUCATION (PROVINCIALISATION OF SERVICES OF NON-TEACHING STAFF OF VENTURE EDUCATIONAL INSTITUTIONS) (AMENDMENT) BILL, 2025

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BILL

further to amend the Assam Education (Provincialisation of Services of Non-teaching Staff of Venture Educational Institutions) Act, 2018.

Preamble

Whereas it is expedient to amend the Assam Education (Provincialisation of Services of Non-teaching Staff of Venture Educational Institutions) Act, 2018, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam
Act XVIII
of 2018**

It is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :-

Short title, extent and commencement

1. (1) This Act may be called the Assam Education (Provincialisation of Services of Non-teaching Staff of Venture Educational Institutions)(Amendment) Act, 2025.
(2) It shall have the like extent as the principal Act.
(3) It shall come into force on the date of their publication in the Official Gazette.

Amendment of section 6

2. In principal Act, in section 6, in sub-section (3),at the end, for the punctuation mark “.” appearing after the words “this Act”, the punctuation mark “;” shall be substituted and thereafter the following proviso shall be inserted, namely:-

“Provided that the fixed salary admissible for non-teaching staff as in the Schedule shall be revised after completion of three (3) years of continuous service as provincialised non-teaching staff as appended in the Schedule. Thereafter, the fixed salary shall be enhanced by six percent (6%) annually after completion of five (5) years of service from the date of provincialization or from the date of notification of enhancement, as admissible and as appended in the Schedule.

Amendment of the Schedule

3. In principal Act, for the existing Schedule, the following shall be substituted, namely:-

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“SCHEDULE

[see sections 2(s), 4(1), 6(2) and 6(3)]

FIXED SALARY ADMISSIBLE FOR NON-TEACHING STAFF

Category of Instruction	Category of post held by the employee in the institution prior to provincialisation	Maximum number of posts to be provincialised in each institution	Fixed salary for the first three years	Fixed monthly salary from fourth year onwards.	Annual Enhancement at the rate of 6 % (six percent) after completion of five (5) years of service.
Degree College	<p>Librarian</p> <p>(Note: Any Librarian who has already acquired the qualification required as per the UGC norms and guidelines in force on the date of issue of his /her appointment order shall be entitled to pay and allowances equivalent to Assistant Professor from the date of issue of such appointment order:</p> <p>Provided that Librarian who acquires such qualification within 5(five) years from the date of issue of his /her appointment order shall also be entitled to pay and allowances equivalent to Assistant professor with effect from the date of acquiring such qualification as per UGC norms and guidelines for the time being in force:</p> <p>Provided further that the Librarian shall be treated as Non Vacational Academic Staff.</p>	1	27000	30000	Fixed Salary shall be enhanced at the rate of 6 % (six percent) after completion of five (5) years as a provincialized non-teaching staff in a provincialized school
	Assistant Librarian	1	12600	14000	
	Senior Assistant	2	12400	13800	
	Junior Assistant	2	10600	11800	
	Laboratory Assistant for Science Stream	1	10600	11800	
	Library Assistant	1	10600	11800	

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	Laboratory Bearer for Science Stream	1(in each Department)	8700	10000	
	Grade-IV	6	8700	10000	
Senior Secondary School/Higher Secondary School	Senior Assistant	1	12400	13800	
	Junior Assistant	1	10600	11800	
	Library Assistant	1	10600	11800	
	Laboratory Bearer for Science Stream(Subject having practical classes)	3	8700	10000	
	Grade-IV	3	8700	10000	
High School	Junior Assistant	1	10600	11800	
	Grade-IV	1	8000	10000	
Upper Primary School(ME School)	Grade-IV	1	8000	10000	

9

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